

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 85017 OF 2016

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APP/404/15-16 dated 20th October 2015 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur.]

Welcome Hotel Rama International
R-3 Jalna Road, Chikalthana, Aurangabad - 431003

... Appellant

versus

Commissioner of Central Excise, Customs & Service Tax
N-5 Town Centre, Aurangabad – 431 003

...Respondent

APPEARANCE:

Shri Kiran Chavan, Advocate for the appellant

Shri S K Hatangadi, Assistant Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A/ 86953/2021

DATE OF HEARING:	01/10/2021
DATE OF DECISION:	01/10/2021

Appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)

**/as*